

File No. A-12011/6/2023-IIAC

India International Arbitration Centre (“IIAC”)

Plot No. 06, Institutional Area,
Vasant Kunj, New Delhi – 110070

Dated: 08.05.2026

CIRCULAR

Subject:- Inviting applications for filling up various posts on deputation (on foreign service term basis) in the India International Arbitration Centre (“IIAC/Centre”), New Delhi.

The India International Arbitration Centre (“IIAC/Centre”) is an autonomous body set up at New Delhi under the India International Arbitration Centre Act, 2019.

2. India International Arbitration Centre (“IIAC/Centre”) invites applications for filling up the following vacancies (may vary at the time of selection) on deputation (on Foreign Service Terms basis) in the IIAC at New Delhi from amongst suitable and eligible officers as per the following requirements:-

S. No.	Name of the post and Scale of Pay	Number of vacancy	Eligibility criteria
1.	Assistant Registrar Level-9 in the pay matrix (Rs. 53100-167800)	01	Officers of the Central Government or State Government or Courts or Tribunals or Autonomous bodies,- (a) (i) holding analogous post on regular basis; or (ii) with three years regular service in the post in Level-8 of the pay matrix rendered after appointment thereto; or (iii) with five years regular service in the post in Level-7 of the pay matrix rendered after appointment thereto; and

			<p>(b) possessing a degree in law from a recognized University or Institute.</p> <p>Desirable - Two years experience in Arbitration Law.</p>
2.	<p>Assistant Registrar (Accounts)</p> <p>Level-9 in the pay matrix (Rs. 53100-167800)</p>	01	<p>Officers of the Central Government or State Government or Courts or Tribunals or Autonomous bodies,-</p> <p>(i) holding analogous post on regular basis;</p> <p>or</p> <p>(ii) with five years regular service as Assistant Accounts Officer or Auditor in Level-8 of the pay matrix rendered after appointment thereto; or</p> <p>(iii) with eight years regular service as Junior Accounts Officer or Senior Accountant or Accountant in Level - 7 of the pay matrix rendered after appointment thereto.</p> <p>Desirable -</p> <p>(i) B.Com degree or equivalent from a recognised University or Institution.</p> <p>(ii) Having a pass certificate in subordinate accounts service or equivalent service conducted by any organized accounts department of the Central Government or training in Cash and Accounts work from the Institute of Secretariat Training & Management.</p>
3.	<p>Private Secretary</p> <p>Level-8 of pay matrix (Rs. 47600-151100)</p>	04	<p>Officers of the Central Government or State Government or Courts or Tribunals or Autonomous bodies,-</p> <p>(a) (i) holding analogous post on regular basis; or</p> <p>(ii) holding the post of Court Master or Stenographer Grade C with two years regular</p>

			<p>service in Level - 7 of the pay matrix rendered after appointment thereto; and</p> <p>(b) possessing Bachelor's degree from a recognized University or Institution.</p>
4.	<p>Executive Assistant/ Assistant Section Officer</p> <p>(Accounts)</p> <p>Level-7 in pay matrix (Rs.44900-142400)</p>	01	<p>Officers of the Central Government or State Government or Courts or Tribunals or Autonomous bodies,-</p> <p><u>Essential -</u></p> <p>(a) (i) holding analogous post on regular basis; or</p> <p>(ii) with five years regular service in the post in Level - 6 of the pay matrix rendered after appointment thereto; and</p> <p>(b) possessing a Bachelor's degree from a recognised University or Institution.</p> <p><u>Desirable -</u></p> <p>(i) B.Com degree from a recognised University; or Institution.</p> <p>(ii) having a pass certificate in subordinate accounts service or equivalent exam conducted by any organized accounts department of the Central Government.</p> <p>(iii) having successfully completed training in Cash and Accounts work from the Institute of Secretariat Training and Management.</p> <p>(iv) Working knowledge of Computers.</p>

3. **Age Limit:-** The candidate should be below 56 years of age as on the closing date of the application.

4. Period and other terms and conditions of deputation:

(i) The period of deputation including the period of deputation or contract, including period of deputation in another ex- cadre post held immediately preceding this appointment in the same or some other organisation or department shall ordinarily not exceed three years.

(ii) The general terms and conditions of services at IIAC will be governed by the India International Arbitration Centre (Number of Posts and Recruitment of Registrar, Counsel and other officers and employees) Rules 2022 and guidelines of the Central Government.

(iii) The terms and conditions of deputation, including the pay and allowances shall be governed by the provisions laid down in the Department of Personnel & Training OM No. 6/8/2009-Estt. (Pay.II) dated 17th June 2010 and other orders/guidelines issued in this regard from time to time.

5. Eligible and willing candidate may apply to the India International Arbitration Centre ("IIAC/Centre") in prescribed format- **Annexure-I**.

6 Application in the prescribed format (Annexure-I) should reach to the India International Arbitration Centre ("IIAC"), Plot No .6, Institutional Area, Vasant Kunj, New Delhi-110070 on or before the last date of receipt of the application. **The last date of receipt of applications complete in all respects is 30 days from the date of publishing of advertisement in the Employment News.** Applications received after the last date shall not be entertained. Candidates who apply for the post will not be allowed to withdraw their candidature subsequently.

7. Cadre authorities/Head of Departments are requested to forward applications of eligible and willing candidates whose services can be spared on deputation immediately on their selection, accompanying the following documents latest within 15 days after the last date of submission of application by the candidate:-

(i) Attested copy of application in prescribed proforma - **Annexure-I**

(ii) Cadre Clearance Certificate from the Controlling Authority.

(iii) Statement giving details of Major/Minor penalties, imposed upon the Officer, if any, during the last ten (10) years - **Annexure-II**

(iv) Vigilance Clearance/Integrity Certificate - **Annexure-II**

(v) Photocopies of ACRS/APARS for the last five (05) years duly attested on each page by an officer not below the level of Under Secretary or equivalent.

8. While forwarding the application, it may also be verified and certified by the cadre controlling authority that the particulars furnished by the applicant are correct.

9. The India International Arbitration Centre ("IIAC/Centre") may, in exceptional circumstances, convene the meeting of the Selection Committee and/or consider a candidate without waiting for his/her cadre clearance certificate and other documents listed in the paragraph 7 of this circular.

However, the offer for appointment to such candidate, in case of selection, shall be issued only on receipt of requisite documents from the cadre, duly attested and complete in all respects.

10. The India International Arbitration Centre ("IIAC") reserves the right not to fill up all or any of the vacancies or to withdraw the circular at any time without assigning any reasons.

(Navin Kumar Singh)

Chief Executive Officer, IIAC

To,

(i) Secretary, Department of Legal Affairs, Ministry of Law and Justice.

(ii) Director (CS Division), Department of Personnel & Training, Lok Nayak Bhawan,

New Delhi- with a request to post this circular on the website of DOPT.

(iii) All Ministries/Departments of the Government of India with a request to give wide publicity in their Attached and Subordinate office, Autonomous bodies/Tribunals.

(iv) All the State Governments/Administration of Union territories with a request to give publicity in their Departments/Offices.

(v) Registrar, Supreme Court of India, New Delhi with a request to give wide publicity in their office.

(vi) Registrar, High Courts in all States/UT with a request to give wide publicity in their attached office and subordinate courts.

(vii) Registrar, Principal and all Benches of Central Administrative Tribunal with a request to give wide publicity in their office.

(viii) Registrar, Principal and all Benches of National Company Law Tribunal with a request to give wide publicity in their office.

(ix) Registrar, Principal and all Benches of National Company Law Appellate Tribunal with a request to give wide publicity in their office.

Copy also to:

(i) Dy. Secretary (Admin), Deptt. of Legal Affairs, Kartavya Bhavan-2, New Delhi.

(ii) Technical Director, NIC, Deptt. of Legal Affairs with a request to upload the circular on Department website.

ANNEXURE-I

**APPLICATION FOR DEPUTATION (ON FOREIGN SERVICE TERMS) IN THE
INDIA INTERNATIONAL ARBITRATION CENTRE, NEW DELHI**

(Since this vacancy is to be filled up on deputation basis, private candidates are not eligible)

1.	Post applied for (Please mention name of the Post)				
2.	Name of the Candidate (in block letters)				
3.	Gender (Male / Female)	Affix passport size photo			
4.	Date of Birth (DD/MM/YYYY)				
5.	Date of Retirement (DD/MM/YYYY)				
6.	Adress for correspondence, mobile number and e-mail id				
7.	Education qualification (Graduation Level and above):				
	Examination Passed	University/Institution	Year of Passing	%Marks	Subjects
8.	(i) Date of Entry in Service / Initial appointment		Name of Organization		
8	(ii) Details of employment in chronological order (enclose separate sheet, duly authenticated by your signature, if the space below is insufficient)				
	Organization	Post Held	From to scale of Nature of Duties		
9.	Complete office address along with telephone number of the present employer				
10.	Nature of the present employment: (Adhoc/Temporary/quasi-permanent/Permanent)				
11.	Present grade and date from which held on regular/substantive basis				
12.	Name of the Service, if belonging to Organized Service of the Central Government				

13.	Whether educational and other qualification required for the post are satisfied? (Yes/No)							
14.	If any qualification has been treated as equivalent to the one prescribed in the rules, state the authority for the same							
15.	If applied for more than one post, desired experience for all such posts may be indicated							
	Qualification/Experience Required	Qualification/Experience possessed by the officer						
	Essential							
	i)							
	ii)							
	iii)							
	Desired							
	i)							
	ii)							
	iii)							
16.	In case the present employment is held on deputation /contract basis, please state	<table border="1"> <tr> <td>Date of Initial appointment:</td> <td></td> </tr> <tr> <td>Period of appointment on deputation/contract:</td> <td></td> </tr> <tr> <td>Name of the parent office/organization to which you belong:</td> <td></td> </tr> </table>	Date of Initial appointment:		Period of appointment on deputation/contract:		Name of the parent office/organization to which you belong:	
Date of Initial appointment:								
Period of appointment on deputation/contract:								
Name of the parent office/organization to which you belong:								
17.	Training/Courses attended:							
18.	Details of awards/honours/appreciation							
19.	Additional information, if any, which you would like to furnish in support of your suitability for the post. Enclose a separate sheet, if the space is insufficient:							

Date:

Place:

(Signature of the Candidate)

Name:

Contact No:

Email Id:

Certified that the service particulars given by the applicant have been verified from his/her service records and found to be correct.

Signature with seal of the Competent Authority

Annexure-II

To be filled up by the cadre controlling authority

Office of _____

F. No. _____

1. The applicant Shri/Smt./Ms.....
if selected, will be relieved immediately for a period of three years. (The lending department may relieve an officer for a lesser period as per their own policy/rules, which should not be less than one year in any case).
2. Certified that the particulars furnished by the officer have been checked from available records and found correct.
3. Certified that the applicant is eligible for the post applied as per condition mentioned in the circular/advertisement.
4. Integrity of the applicant is certified.
5. No vigilance case is pending/contemplated against the officer.
6. It is certified that not penalty has been imposed on the applicant during the last 10 years (alternatively, penalty statement during the last 10 years may be enclosed).
7. Attested photocopies of up-to-date ACRs/APARs for the last 5 years are enclosed. Photocopies of ACRs/APARs have been attested on each page by an officer not below the rank of Under Secretary or equivalent.

Signature

Name, Designation & Tel. No. of the forwarding officer

(Office Stamp)

Date:

Place:

SIGNS OF ABNORMALITIES DETECTED IN FOETUS

HC raps RM doc panel after it asks woman to continue 27-wk pregnancy

Sohini Ghosh
New Delhi, May 6

THE DELHI High Court Wednesday ordered Ram Manohar Lohia (RML) Hospital in New Delhi after doctors on its medical board, which looks into cases of medical termination of pregnancy, failed to give a clear opinion on whether it was "feasible" to terminate a woman's 27-week pregnancy, given that abnormalities had been detected in the foetus.

Justice Fambhanthir Kaurav, who on Tuesday dismissed a writ petition filed by the woman, ordered the medical board to give a clear opinion on whether it was "feasible" to terminate a woman's 27-week pregnancy, given that abnormalities had been detected in the foetus.

The married woman approached the HC on May 4 seeking medical termination of her second pregnancy, submitting that continuing the pregnancy carries a risk of death of the foetus in the womb, as the foetus has been detected with

abnormalities, endangering her physical and mental health.

On May 4, when the plea came up for hearing before Justice Fambhanthir Kaurav, Centre told the court that a medical board had been formed to look into the matter. The court then directed Aal Bhanu Vajpayee Institute of Medical Sciences and RML Hospital to examine the woman "to clearly opine regarding the feasibility of termination of pregnancy and the necessary consequences".

The board's report, submitted to the court on Wednesday, however, failed to give a clear opinion on the feasibility and consequences of the termination. It concluded: "The patient has thus been advised to continue expectant management according to standard guidelines. Patient is advised to continue the pregnancy."

Justice Kaurav, pulling up the board, recorded, "There seems to be complete disregard to statutory mandate under the

• WHAT THE LAW SAYS

MEDICAL TERMINATION OF PREGNANCY (MTP) ACT allows termination of pregnancy up to 24 weeks subject to opinion of 2 registered medical practitioners that continuation of the pregnancy would involve a life risk for the mother or cause grave injury to her physical or mental health.

THE ACT provides that the length of pregnancy won't apply in cases of substantial foetal abnormalities diagnosed by a Medical Board.

MTP ACT and guidelines thereunder by the team of doctors... The court order required the medical board to opine regarding feasibility of termination of pregnancy and the necessary consequences. It was specifically directed that the board bear in mind all aspects as has been noted in the petition. The petitioner has categorically

stated that the termination of the pregnancy is necessitated as there exists several foetal abnormalities.

The board comprised Dr. Prateek Saluja and Dr. Jaya Chhabra from RML's Department of Obstetrics, Dr. Sarita Jilwala from Department of Radiodiagnosis and Imaging, Dr. Bhawana from the Department of Neurology and Dr. Mina Chandra from the Department of Psychiatry.

Noting the risk of death of the foetus, as was submitted by the petitioner, Justice Kaurav noted, "There is no consideration bestowed by the medical board on these aspects. The court thus deprecates the act of the doctors who examined the petitioner in APMIS and RML Hospital. In the future, it is warned that the court directions must be complied with in letter and spirit."

Justice Kaurav orally remarked that the Supreme Court has "very clearly said that reproductive autonomy has to be put

on a higher pedestal".

Addressing the Centre's counsel, Justice Kaurav said that if they the medical boards have to say yes (to termination) or they disagree (with private doctors' opinion suggesting termination)... We have to say something regarding your doctor's opinion and whether they refer the matter to Delhi Medical Council because they have allocated from their statutory responsibilities."

Initially being treated at a private hospital, mid-March, around the 21st week of pregnancy, a scan had identified severely restricted foetal growth. By early April, the abnormality was further confirmed, and by April-end, the woman made an emergency visit to RML Hospital, where she was told that the placenta had severely restricted blood flow to the foetus. A private foetal medicine specialist then confirmed that the survival of the foetus was gravely uncertain.

SEVERAL DEADLINES HAVE BEEN MISSED

Bhairon Marg Underpass 5 likely to open in Feb next year

Express News Service
New Delhi, May 6

AFTER SEVERAL missed deadlines and delays, the last leg of the Pragati Maidan Integrated Transit Corridor—Bhairon Marg Underpass 5—which passes beneath an active railway line is likely to be completed by February next year.

Public Works Department (PWD) minister Parvesh Sahib Singh said that the work on the stretch has been resumed and is going in full swing. "Work has gathered pace... We have also got an in-principle NOC from the Indian Railways. Trains are likely to be diverted for a few days so that the work is completed on time," he said.

The 110-metre-long Underpass 5 was supposed to be completed and inaugurated along with the Pragati Maidan tunnel and other underpasses on this stretch as part of the Pragati Maidan Integrated Transit Corridor redevelopment project. However, owing to an active railway line over the stretch

• Deadlines & delays



Currently, traffic is being managed with temporary diversions and barricading.

FEBRUARY 2027 is the new deadline.

FINAL HURDLE was cleared when an NOC was received from Indian Railways.

WORK ON project pending since 2023.

and fluctuations in the Yamuna water level, it was delayed. In 2023, the work was halted after precast concrete boxes, pushed beneath the active railway line using a "box pushing" method, sank due to flooding caused by the Yamuna. Follow-

ing this, the PWD proposed a "cut and cover" method, which involves cutting the railway track and leveling the truck concrete and pulling it up. This process required a period of 40 to 60 days during which the railway line had to remain shut. The Indian Railways refused to grant permission for the same.

Later, the PWD decided to switch to the "cut-in-situ" technology.

Once completed, the stretch will bring relief to commuters travelling between Bhairon Marg, Central IICM and ISCT Kashmere Gate, Ring Road and Sarai Sale Khan, ease congestion around Pragati Maidan and ITO corridor, improve East-Central connectivity, and ensure smoother traffic flow during major national and international events hosted at the ITO complex.

Currently, traffic is being managed with temporary diversions and barricading, leading to severe congestion near Ring Road, Bhairon Marg and Sarai Sale Khan, said officials.

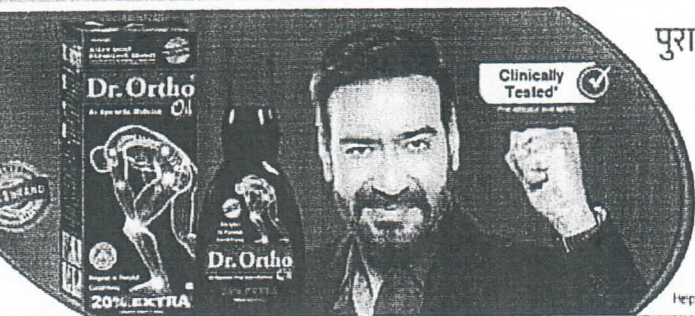
Now, automated e-challan system across IGI Airport road network

Express News Service
New Delhi, May 6

TO STRENGTHEN the traffic discipline and improve road safety around the Indian and International Terminal T1, T2, T3, T4, T5, T6, T7, T8, T9, T10, T11, T12, T13, T14, T15, T16, T17, T18, T19, T20, T21, T22, T23, T24, T25, T26, T27, T28, T29, T30, T31, T32, T33, T34, T35, T36, T37, T38, T39, T40, T41, T42, T43, T44, T45, T46, T47, T48, T49, T50, T51, T52, T53, T54, T55, T56, T57, T58, T59, T60, T61, T62, T63, T64, T65, T66, T67, T68, T69, T70, T71, T72, T73, T74, T75, T76, T77, T78, T79, T80, T81, T82, T83, T84, T85, T86, T87, T88, T89, T90, T91, T92, T93, T94, T95, T96, T97, T98, T99, T100, T101, T102, T103, T104, T105, T106, T107, T108, T109, T110, T111, T112, T113, T114, T115, T116, T117, T118, T119, T120, T121, T122, T123, T124, T125, T126, T127, T128, T129, T130, T131, T132, T133, T134, T135, T136, T137, T138, T139, T140, T141, T142, T143, T144, T145, T146, T147, T148, T149, T150, T151, T152, T153, T154, T155, T156, T157, T158, T159, T160, T161, T162, T163, T164, T165, T166, T167, 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डा. आर्थो

8 गुणकारी आयुर्वेदिक तैलों से बना डा. आर्थो तेल जोड़ों के दर्द को जड़ से कम करने में विशेष सहायता करता है। मात्र 8-10ml तेल दिन में सिर्फ एक या दो बार हल्के हाथों से पीड़ित अंग पर मालिश करें।



पुराने जोड़ों के दर्द का असरदार ईलाज, यह कोई Temporary Pain Killer नहीं आयुर्वेदिक औषधि है



घुटना दर्द गर्दन दर्द कलाई दर्द कमर दर्द

Helpline: 7878977777 | www.drortho.com | Astithe et al Medical & General Stores

मां एक शब्द नहीं बच्चे के लिए उसकी पूरी दुनियां

सुपरममन : दफ्तर की मीटिंग लीड करने से लेकर, बच्चों को होमवर्क कराने तक

आज के जमाने में मां एक सुपरममन है। वह दफ्तर में बैठकर काम करती है, बच्चों को पढ़ाती है, खाना बनाती है, और घर के कामों को संभालती है।



मां एक सुपरममन है। वह दफ्तर में बैठकर काम करती है, बच्चों को पढ़ाती है, खाना बनाती है, और घर के कामों को संभालती है।

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दर्शकों तक पहुंचेंगे डॉक्यूमेंट्री फिल्ममेकर

डॉ. सिद्धी, डॉ. सिद्धी, डॉ. सिद्धी... डॉ. सिद्धी, डॉ. सिद्धी, डॉ. सिद्धी... डॉ. सिद्धी, डॉ. सिद्धी, डॉ. सिद्धी...

Advertisement for National Institute of Ayurveda with details on vacancies and contact information.

9 को रोहिणी में बिजली विवाद निपटाएगी लोक अदालत

लोक अदालत ने बिजली विवाद को निपटारा करने में सफलता प्राप्त की है।

हाईकोर्ट ने पाँचवें को आरोपी मोलवी को जमानत देने से किया इन्कार

हाईकोर्ट ने पाँचवें को आरोपी मोलवी को जमानत देने से किया इन्कार।

Advertisement for All India Institute of Medical Sciences (AIIMS) featuring a portrait of a man and text about the institute.

Advertisement for credit services with a portrait of a man and text about financial assistance.

Advertisement for All India Institute of Medical Sciences (AIIMS) featuring a portrait of a man and text about the institute.

Large advertisement for credit services with a large number '2,55,000' and text about financial assistance.

Table with columns for 'पूर्वोत्तर-रेलवे' and 'कार्यालय मध्य अखिलता नगर निगम कानपुर'.



निष्पादन प्रबंधन
महानिदेशालय

**Directorate
General of
Performance
Management**

अप्रत्यक्ष कर एवं सीमा शुल्क
Indirect Taxes &
Customs

5 वीं मंजिल, ड्रम शपा
आद्रे पो. धवद, आद्रे पो. इस्टेट,
5th Floor, Drum Shapa
Building, I.P. Dhawan, I.P.
Estate,

नई दिल्ली / New Delhi-110002

**Extension of Closing
Date of Notice**

With reference to this Directorate's advertisement, seeking applications for the post of AAD on deputation basis published in the Employment Newspaper dated 28th March to 03rd April, 2026, it is hereby informed that the closing date of receipt of application i.e. 12.05.2026 has been extended further by 15 days i.e. upto 27.05.2026, by the competent authority.

Other terms and conditions of the original advertisement remain unaltered, which is available on CBIC's website, www.cbic.gov.in, and <https://dgpm.gov.in>.

Ravindra Singh
Deputy Director (Cadre)
EN 7/72

**IIAC INDIA INTERNATIONAL
ARBITRATION CENTRE**

Plot No. 06, Institutional Area, Vasant Kunj,
New Delhi-110070

Advt. No. A-12011/6/2023-IIAC Date: 08.05.2026

**Recruitment Notification
Inviting Applications for Filling
up of the Various Posts at India
International Arbitration Centre
("IIAC") on Deputation Basis**

IIAC, a statutory body established by an act of Parliament, New Delhi invites applications from Indian nationals for filling up following posts on deputation basis:

Sr. No.	Name of the Post	Number of Post	Level of Pay (VII CPC)
1.	Assistant Registrar	01	Level-9
2.	Assistant Registrar (Accounts)	01	Level-9
3.	Private Secretary	04	Level-8
4.	Executive Assistant/ Assistant Section Officer (Accounts)	01	Level-7

Details of qualification, experience and other terms and conditions may be checked on www.indialac.org

Chief Executive Officer, IIAC

EN 7/55

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय,
वाणिज्य विभाग विकास आयुक्त
का कार्यालय, जयपुर विशेष आर्थिक क्षेत्र,
सीएफसी भवन, सीतापुरा, जयपुर - 302022
Government of India
Ministry of Commerce & Industry,
Department of Commerce
Office of the Development Commissioner,
Jaipur Special Economic Zone CFC Building,
Sitapura, Jaipur - 302022
Website: www.jalpursez.gov.in
Phone No. 0141-2770250 / 2770066

File No. JSEZ/Admn/06/2022-23/51 Dated: -17.04.2026

VACANCY ADVERTISEMENT

With reference to Vacancy Advertisement dated 18.09.2025 applications from willing and eligible candidates for filling up the following posts, on deputation basis, in Special Economic Zones under the jurisdiction of Development Commissioner, NSEZ, Noida:-

Sr. No.	Name and pay scale of the post	No. of post & Station
1.	Preventive Officer (Group-B) (Rs. 9300-34800/-) Grade Pay Rs. 4500/- equivalent to Level 7 of the Pay Matrix under 7th CPC	01 (Jaipur SEZ)

The last date for receipt of applications through proper channel for filling up the posts on deputation basis in Jaipur Special Economic Zone under the jurisdiction of Development Commissioner, NSEZ, Noida vide this office Vacancy Advertisement No. JSEZ/Admn/06/2022-23/443 dated 18.09.2025 as published in Employment News dated 11.10.2025 & JSEZ/Admn/06/2022-23/826 dated 27.02.2026 as published in Employment News dated 14.03.2026 to 20.03.2026 is hereby extended for another 30 days from the date of publication in the Employment News. All other terms including eligibility conditions as conveyed earlier shall remain unchanged.

(Noman Hafiz)
Dy. Development Commissioner

EN 7/76

No. 30/1/2022-DRT
Government of India
Ministry of Finance

Department of Financial Services

In continuation to advertisement dated 02.03.2026 and 09.04.2026 whereby applications from eligible candidates were invited from eligible and willing candidates for filling up the vacancy of Central Registrar, Managing Director & Chief Executive Officer in the pay matrix 14A (Rs. 1,76,800 to 2,24,000/-) on deputation basis in Central Registry of Securitisation Asset Reconstruction and Security Interest of India, the last date for the receipt of duly filled in applications with all the requisite documents in this Department through proper channel has been further extended up to 19.05.2026. The website of Department of Financial Services (<https://financialservices.gov.in/beta/en/vacancies>), may be visited for more details.

(S.D Sharma)

Under Secretary to the Government of India

New Delhi, dated, the 30th April, 2026 EN 7/5



National Institute of Ayurveda

Deemed-To-Be-University
(Ministry of Ayush, Govt. of India)
Jorawar Singh Gate, Amer Road
Jaipur 302002
Website: www.nia.nic.in

VACANCY NOTIFICATION NO. 1/2026

Online Applications are invited for the following posts for NIA, Panchkula: Professor (14 Posts), Associate Professor (14 Posts), Assistant Professor (5 Posts), all in different Subjects, Medical Officer (1 Post), Deputy Director (Admn. & Fin.) (1 Post), Accountant (1 Post), Nursing Officer (1 Post) & Librarian (1 Post); and for the following posts for NIA, Jaipur: Assistant Professor (5 Posts), Panchakarma Valdyas (1 Post), Radiologist (1 Post), Junior Translation Officer (1 Post), Accountant (1 Post) and Pharmacist (1 Post). All Details like Subjects, Reservations etc. are available in the Website of the Institute: www.nia.nic.in. Applications are to be filed Online only in the Website of the Institute. The Date of Starting of Online Filing of Applications is 11-5-2026. The Closing Date for Online Filing of Application is 20-6-2026. The Institute reserves the right to increase or decrease the number of vacancies, to withdraw the vacancy of any or all posts and to reject any or all applications without assigning any reason, whatsoever.

(JP SHARMA)

EN 7/64

JOINT DIRECTOR (ADMN.)

F.No. A-35021/2/2025-Admn.I (LD)
Government of India
Ministry of Law and Justice
Legislative Department

Legislative Department proposes to fill up two posts (one by deputation and other by deputation/absorption) of Proof Reader, Group 'C', Non-Gazetted, Ministerial post in Level 5 (Rs.29,200-92,300/-) in the pay matrix. The eligibility criteria and other details are available on the website of the Department i.e., <https://www.legislative.gov.in/>

offerings/vacancies. Interested and eligible candidates may submit their application as per proforma available on the website within 60 days from the date of publication of this advertisement.

(Bhoopendra Singh Bisht)

Under Secretary to the Govt. of India

Legislative Department

Work Hall No. 24049, 4th Floor

Kartavya Bhawan 02, New Delhi-110001

Email: admin11d@nic.in

EN 7/36